

**In the Court of the Judicial Magistrate Additional Mahila Court, Madurai.**  
**Present: Tmt. P. Anuradha, B.A., B.L.,**  
**Judicial Magistrate Additional Mahila Court, Madurai.**  
**Dated this the 06th day of November 2020.**

**Cr.M.P. 5389/2020**

1. Thavidan@Karuppaiah (A1) S/o Ayyavukonar

2. Ashok (A2) S/o Thavidan@Karuppaiah

--Petitioners/Accused.

/VS/

Sub Inspector of Police,

K.Pudur Police Station,

Cr.No.2371/2020

U/s. 294(b), 324, 506(ii) IPC & 4 of TNPWH Act

-- Respondent.

This Bail Petition is coming before me on this day filed by Thiru.M.Chandrabose for Petitioners and APP for the prosecution side, heard bothsides perused the records and this court passed the following.

**ORDER**

This case was registered by the respondent police against the Petitioners / accused U/s. 294(b), 324, 506(ii) IPC & 4 of TNPWH Act.

The Petitioners / accused were arrested and remanded to Judicial Custody on 02.11.2020. The counsel for the petitioner submitted that Petitioners / accused are innocent and they are no way connected with the allegation that has been level as against they in the present case.

Heard bothsides. Records Perused. Upon considering the fact of the case, Judicial Custody for the past 5 days for the alleged offence U/s. 294(b), 324, 506(ii) IPC & 4 of TNPWH Act and whether the accused have committed the offence or not can be looked in the trial. The presumption of innocence is in favor of the petitioners / accused till the accusation is proved. Here the accusation is to be proved in the trial only. Injured discharged from hospital.

Considering the facts and circumstances, and period of judicial custody and also

in the interest of justice, in my considered view of opinion is that both accuseds can be released on bail by imposing suitable condition for their presence. Hence, I am inclined to enlarge the petitioners on bail on the following conditions.

1. The Petitioners / accused are directed to execute own bond for sum of Rs.10,000/-to the satisfaction of The Jail Superintendent, Sub Jail, Melur.
2. The Petitioners / accused shall surrender before this court and execute bond along with each two sureties for Rs. 10,000/- each to the satisfaction of this court within a period of 15 days after the withdrawal of Lockdown.
3. The Petitioners / accused shall appear and sign before respondent police station daily at 10.00 A.M and evening 5.30 P.M until further orders after the withdrawal of lockdown.

**Sd/- P.Anuradha,  
Judicial Magistrate,  
Additional Mahila Court, Madurai.**

**Copy to:**

The Jail Superintendent,  
Sub Jail,  
Melur.